

[15 May, 2000]

RAJYA SABHA

(a) whether Government of Gujarat has conveyed its concurrence to the proposal regarding amendment of SC / ST lists of Gujarat for accommodating the Project-affected persons of the Sardar Sarovar Project of Madhya Pradesh and Maharashtra being resettled in Gujarat at their option as per provisions of the Award of Narmada Water Dispute Tribunal;

(b) whether the proposal has been pending since 1995;

(c) whether the Chief Minister has requested the Prime Minister to amend SC / ST lists of Gujarat through an Ordinance, to resolve the long-pending issue; and

(d) if so, the action being proposed in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) to (c) Yes, Sir.

(d) The issue is being examined in consultation with State Governments of Gujarat, Madhya Pradesh and Maharashtra.

Growth Plan for PSUs

*699. SHRI SANTOSH BAGRODIA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Government have any growth plan for all the PSUs in the next 5/10 years;

(b) if so, the details thereof; and

(c) if not, how does Government plan to save PSU from complete disaster?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI MANOHAR JOSHI): (a) to (c) The individual PSUs are required to draw up long term corporate plans with a time horizon of 5 years and a perspective of another 5—10 years. The corporate plan has to cover among other things growth elements like business development, diversification, joint ventures, technology up-gradation and product development, use of information technology, human resource development, marketing and customer satisfaction.